

**MINUTES OF THE MEETING No. 49/12 dated 7.3.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG**

**NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-**

1. Shri Nand Lal, DIPP
2. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div.)
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri Praveen Sharma, Dy.DGFT
5. Shri G. Saravana, FTDO

The Committee first considered minutes of the ALC Meeting No.48/12 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER** : 49/83-ALC1/2011 **MEETING DATE** : 07.03.2012

|   |                                                                                                                                                                                                                                 |                                        |                                            |                                        |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|----------------------------------------|
| 1 | <b>Case No.:</b> 69/34/83-ALC1/2009                                                                                                                                                                                             | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00654/AM10/                                                                                                                                                                                                  | RLA File :10/24/040/00086/AM10/        | Lic.No/Date:1010035931<br>11.11.2009       | Defer<br>Date:04.04.2012               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                                        |

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| 2 | <b>Case No.:</b> 8/42/83-ALC1/2009 | Party Name:UNIVERSAL OLEORESINS | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00789/AM10/     | RLA File :10/24/040/00102/AM10/ | Lic.No/Date:1010036549<br>24.12.2009       | Defer<br>Date:04.04.2012               |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012.

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| 3 | <b>Case No.:</b> 7/13/83-ALC1/2010                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00196/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00021/AM11/        | Lic.No/Date:1010039111<br>18.06.2010       | Defer<br>Date:04.04.2012               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                                        |

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| 4 | <b>Case No.:</b> 8/13/83-ALC1/2010                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00197/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00022/AM11/        | Lic.No/Date:1010039113<br>18.06.2010       | Defer<br>Date:04.04.2012               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                                        |

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| Case No.:16/29/83-ALC1/2010                                                                                                                                                                                       | Party Name:INDIAN EXPLOSIVES LTD., | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | Status:Case<br>Approved |
| HQ File :01/83/050/00511/AM11/                                                                                                                                                                                    | RLA File :02/24/040/00117/AM11/    | Lic.No/Date:0210149108<br>11.10.2010       | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 6.3.2012 the Committee decided to approve the case as under:- |                                    |                                            |                         |
| <u>Export Item No.1</u>                                                                                                                                                                                           |                                    |                                            |                         |
| -                                                                                                                                                                                                                 |                                    |                                            |                         |
| S.No.                                                                                                                                                                                                             | Description of Item                | Quantity                                   |                         |
| 1.                                                                                                                                                                                                                | Exel elemented Caps HTD            | 1000 Nos.                                  |                         |
| <u>Import Item</u>                                                                                                                                                                                                |                                    |                                            |                         |
| -                                                                                                                                                                                                                 |                                    |                                            |                         |
| S.No.                                                                                                                                                                                                             | Description of Item                | Quantity                                   |                         |
| 1.                                                                                                                                                                                                                | Aluminum rod/wire – 9 mm dia       | 1.58 Kg                                    |                         |

|    |                      |           |
|----|----------------------|-----------|
| 2. | Isolation cups       | 1010 Nos. |
| 3. | Lead tube/lead ingot | 6.39 Kg   |
| 4. | Silicon              | 0.237 Kg  |
| 5. | Red Lead             | 0.47 Kg   |

#### Export Item No.2

| S.No. | Description of Item           | Quantity  |
|-------|-------------------------------|-----------|
| 1.    | Exel elemented Caps MS Series | 1000 Nos. |

#### Import Item

| S.No. | Description of Item               | Quantity  |
|-------|-----------------------------------|-----------|
| 1.    | Aluminum rod/wire – 9 mm dia      | 2.69 Kg   |
| 2.    | Isolation cups                    | 1010 Nos. |
| 3.    | Lead tube/lead ingot              | 12.28 Kg  |
| 4.    | Silicon                           | 0.237 Kg  |
| 5.    | Red Lead                          | 1.024 Kg  |
| 6.    | Pentaerythritol (Nitration grade) | 0.131 Kg  |

#### Export Item No.3

| S.No. | Description of Item            | Quantity  |
|-------|--------------------------------|-----------|
| 1.    | Exel elemented Caps L P Series | 1000 Nos. |

#### Import Item

| S.No. | Description of Item          | Quantity  |
|-------|------------------------------|-----------|
| 1.    | Aluminum rod/wire – 9 mm dia | 2.69 Kg   |
| 2.    | Isolation cups               | 1010 Nos. |
| 3.    | Lead tube/lead ingot         | 12.85 Kg  |
| 4.    | Silicon                      | 0.237 Kg  |
| 5.    | Red Lead                     | 0.745 Kg  |

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| 6. | Pentaerythritol (Nitration grade) | 0.131 Kg   |
| 7. | Barium Sulphate                   | 0.03100 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 6 | <b>Case No.:23/29/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                 | Party Name:SWASTIC AUTO INDUSTRIES | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|   | HQ File :01/83/050/00518/AM11/                                                                                                                                                                                                                                                                                     | RLA File :05/24/040/00245/AM11/    | Lic.No/Date:0510274791<br>12.10.2010       | Defer<br>Date:04.04.2012        |
|   | <b>Decision :</b> The Committee considered the case as per agenda and Committee noted that the firm has not submitted the Central Excise Data and decided to call it from the firm. Letter issued on 23.1.2012. Reminder dated 15.3.2012 issued by this office. Accordingly the case may be re-listed on 4.4.2012. |                                    |                                            |                                 |

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| 7 | <b>Case No.:5/1/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                                                   | Party Name:V PAC CARTONS INDIA PVT LTD., | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Rejected</b> |
|   | HQ File :01/83/050/01108/AM11/                                                                                                                                                                                                                                                                                                                     | RLA File :07/24/040/00508/AM11/          | Lic.No/Date:0710078293<br>24.03.2011       | Defer Date:                     |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 9/11/2011 issued by DIPP followed by reminder dated 23.1.2012 issued by this office .<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                          |                                            |                                 |

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| 8 | <b>Case No.:3/1/83-ALC1/2011</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|   | HQ File :01/83/050/01106/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00133/AM11/        | Lic.No/Date:1010042275<br>28.03.2011       | Defer<br>Date:04.04.2012        |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                                 |

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| 9 | <b>Case No.:4/1/83-ALC1/2011</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|   | HQ File :01/83/050/01107/AM11/   | RLA File :10/24/040/00134/AM11/        | Lic.No/Date:1010042276<br>28.03.2011       | Defer<br>Date:04.04.2012        |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012.

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| 10 | <b>Case No.:</b> 26/9/83-ALC1/2011                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00145/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00137/AM11/        | Lic.No/Date:1010042343<br>31.03.2011       | Defer<br>Date:04.04.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                             |

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| 11 | <b>Case No.:</b> 54/9/83-ALC1/2011                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00173/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00143/AM11/        | Lic.No/Date:1010042347<br>31.03.2011       | Defer<br>Date:04.04.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                             |

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| 12 | <b>Case No.:</b> 55/9/83-ALC1/2011                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00174/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00142/AM11/        | Lic.No/Date:1010042346<br>31.03.2011       | Defer<br>Date:04.04.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                             |

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| 13 | <b>Case No.:</b> 56/9/83-ALC1/2011                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00175/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00141/AM11/        | Lic.No/Date:1010042345<br>31.03.2011       | Defer<br>Date:04.04.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                             |

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|  | <b>Case No.:</b> 48/9/83-ALC1/2011 | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
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| 14                                                                                                                                                                                                                              | HQ File :01/83/050/00167/AM12/ | RLA File :10/24/040/00145/AM11/ | Lic.No/Date:1010042453<br>07.04.2011 | Defer<br>Date:04.04.2012 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                |                                 |                                      |                          |

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| 15                                                                                                                                                                                                                              | <b>Case No.:</b> 49/9/83-ALC1/2011 | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/83/050/00168/AM12/     | RLA File :10/24/040/00144/AM11/        | Lic.No/Date:1010042438<br>07.04.2011       | Defer<br>Date:04.04.2012               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                    |                                        |                                            |                                        |

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| 16                                                                                                                                                                                                                              | <b>Case No.:</b> 50/9/83-ALC1/2011 | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/83/050/00169/AM12/     | RLA File :10/24/040/00146/AM11/        | Lic.No/Date:1010042454<br>07.04.2011       | Defer<br>Date:04.04.2012               |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                    |                                        |                                            |                                        |

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| 17                                                                                                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 38/9/83-ALC1/2011 | Party Name:VISHNU CHEMICALS LTD., | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                          | HQ File :01/83/050/00157/AM12/     | RLA File :09/24/040/00066/AM12/   | Lic.No/Date:0910046840<br>20.05.2011       | Defer<br>Date:04.04.2012               |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 4.4.2012. |                                    |                                   |                                            |                                        |

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| 18                                                                                                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 57/9/83-ALC1/2011 | Party Name:VISHNU CHEMICALS LTD., | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                          | HQ File :01/83/050/00176/AM12/     | RLA File :09/24/040/00065/AM12/   | Lic.No/Date:0910046841<br>20.05.2011       | Defer<br>Date:04.04.2012               |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 4.4.2012. |                                    |                                   |                                            |                                        |

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| 19 | <b>Case No.:</b> 55/25/83-ALC1/2011                                                                                                                                                                                              | Party Name:VIC INDUSTRIES,      | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00492/AM12/                                                                                                                                                                                                   | RLA File :17/24/040/00011/AM12/ | Lic.No/Date:1710004316<br>05.07.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 4.4.2012. |                                 |                                            |                                 |

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| 20 | <b>Case No.:</b> 41/25/83-ALC1/2011                                                                                                                                                                                              | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00478/AM12/                                                                                                                                                                                                   | RLA File :17/24/040/00015/AM10/        | Lic.No/Date:1710004333<br>08.07.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                                 |

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| Case No.:21/25/83-ALC1/2011                                                                                                                                                                                                                           | Party Name:ATUL LIMITED,        | Meet No/Date:49/83-ALC1/2011<br>07.03.2012         | Status:Case<br>Approved |
| HQ File :01/83/050/00458/AM12/                                                                                                                                                                                                                        | RLA File :08/24/040/00075/AM12/ | Lic.No/Date:0810101389<br>13.07.2011               | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide U.O.No.15022/14/2011-Ch.II dated 15.2.2012 the Committee decided to approve the case as under:- |                                 |                                                    |                         |
| Export Item                                                                                                                                                                                                                                           | Qty.                            | Import Item                                        | Qty.                    |
| Clodinafop Propargyl 8%<br>EC                                                                                                                                                                                                                         | 1 Ltr.                          | 1. R(+)-2(4-Hydroxyphenoxy)<br>Propionic Acid      | 0.061 Kg                |
|                                                                                                                                                                                                                                                       |                                 | 2. 5-Chloro-2,3-difluoropyridine                   | 0.050 Kg                |
|                                                                                                                                                                                                                                                       |                                 | 3. Propargyl Chloride (60% solution<br>in Toluene) | 0.048 Kg                |
|                                                                                                                                                                                                                                                       |                                 | 4. Dimethyl Formamide                              | 0.012 Kg                |
|                                                                                                                                                                                                                                                       |                                 | 5. Ethanol                                         | 0.010 Kg                |
|                                                                                                                                                                                                                                                       |                                 | 6. Cloquinocet – mexyl                             | 0.023 Kg                |
|                                                                                                                                                                                                                                                       |                                 | 7. Ethoxylated Castor Oil                          | 0.100 Kg                |
|                                                                                                                                                                                                                                                       |                                 | 8. Calcium alkyl benzene sulfonate                 | 0.030 Kg                |
|                                                                                                                                                                                                                                                       |                                 | 9. N-Methyl Pyrildone                              | 0.050 Kg                |

10. Solvent C-9

0.640 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 22 | <b>Case No.:</b> 16/25/83-ALC1/2011                                                                                                                                                                                                                                                                                                        | Party Name:MEGHMANI ORGANICS LTD | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00453/AM12/                                                                                                                                                                                                                                                                                                             | RLA File :08/24/040/00085/AM12/  | Lic.No/Date:0810101532<br>18.07.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2011 issued by Deptt. of C&PC(Chem Div.). Reminder dated 17.2.2012 issued by this office. Accordingly the case may be re-listed on 4.4.2012. |                                  |                                            |                                 |

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| 23 | <b>Case No.:</b> 27/25/83-ALC1/2011                                                                                                                                                                                                                                                                                   | Party Name:GURIND GLASS PVT, LTD. | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00464/AM12/                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00145/AM12/   | Lic.No/Date:0510296899<br>18.07.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2011 issued by DIPP. Reminder dated 17.2.2012 issued by this office. Accordingly the case may be re-listed on 4.4.2012. |                                   |                                            |                                 |

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| 24 | <b>Case No.:</b> 43/25/83-ALC1/2011                                                                                                                                                                                                                                                                                   | Party Name:INTECH PHARMA PVT. LTD., | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00480/AM12/                                                                                                                                                                                                                                                                                        | RLA File :17/24/040/00023/AM12/     | Lic.No/Date:1710004379<br>19.07.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2011 issued by DIPP. Reminder dated 17.2.2012 issued by this office. Accordingly the case may be re-listed on 4.4.2012. |                                     |                                            |                                 |

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| 25 | <b>Case No.:</b> 20/25/83-ALC1/2011                                                                                                         | Party Name:LIBERTY WHITEWARE LTD., | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00457/AM12/                                                                                                              | RLA File :05/23/040/00168/AM12/    | Lic.No/Date:0510298190<br>29.07.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of |                                    |                                            |                                 |

hard copy of application from RLA and firm vide letter dated 23.12.2011. Reminder dated 23.1.2012 and 14.3.2012 issued by this office. Accordingly the case may be relisted on 4.4.2012

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| 26 | <b>Case No.:29/25/83-ALC1/2011</b>                                                                                                                                                                                                                   | Party Name:BAJAJ POLYBLEND PRIVATE LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/00466/AM12/                                                                                                                                                                                                                       | RLA File :50/24/040/00003/AM12/            | Lic.No/Date:5010000844<br>29.07.2011       | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(PC.Div) vide U.O.No.46011/101/2011-PC.II dated 29.2.2012 the Committee decided to approve the case as under:- |                                            |                                            |                             |
|    | Export Item                                                                                                                                                                                                                                          | Qty.                                       | Import Item                                | Qty.                        |
|    | White Coloured Master Batch<br>(Plast White / Plast Supreme/ Plast fil / Plast white premium)<br>(Containing 23.5+/-1% LLDPE, and 76.5+/-1% Calcium Carbonate)                                                                                       | 1 Kg                                       | 1. LLDPE Granules<br>2. Calcium Carbonate  | 0.24205 Kg<br>0.78795 Kg    |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                              |                                            |                                            |                             |

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| 27 | <b>Case No.:31/25/83-ALC1/2011</b>                                                                                                                                                                                                                           | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/00468/AM12/                                                                                                                                                                                                                               | RLA File :10/24/040/00028/AM12/       | Lic.No/Date:1010044661<br>01.08.2011       | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNT/02/09-10/10798 dt. 28.2.2012, the Committee decided to approve the case at 11.37% yield as under:- |                                       |                                            |                             |
|    | Item of Export                                                                                                                                                                                                                                               | Qty                                   | Item of Import                             | Qty                         |
|    | Oleoresin Turmeric                                                                                                                                                                                                                                           | 11.37 MT                              | Turmeric                                   | 100.00 MT                   |
|    | This decision is applicable for this licence only.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.                                                                                                |                                       |                                            |                             |

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| <b>Case No.:28/25/83-ALC1/2011</b> | Party Name:PI INDUSTRIES LTD., | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
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| 28 | HQ File :01/83/050/00465/AM12/                                                                                                                                                                                                                                                      | RLA File :13/24/040/00016/AM12/ | Lic.No/Date:1310036269<br>02.08.2011 | Defer<br>Date:04.04.2012 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.12.2011 and 23.1.2012. Accordingly the case may be relisted on 4.4.2012 |                                 |                                      |                          |

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| 29                                                                                                                                                            | Case No.:30/25/83-ALC1/2011                                                                                                                                                                                                                                  |  | Party Name:KANCOR INGREDIENTS LIMITED |  | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 |  | Status:Case Approved |  |
|                                                                                                                                                               | HQ File :01/83/050/00467/AM12/                                                                                                                                                                                                                               |  | RLA File :10/24/040/00029/AM12/       |  | Lic.No/Date:1010044666<br>02.08.2011       |  | Defer Date:          |  |
|                                                                                                                                                               | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNT/02/09-10/10797 dt. 28.2.2012, the Committee decided to approve the case at 14.93% yield as under:- |  |                                       |  |                                            |  |                      |  |
|                                                                                                                                                               | Item of Export                                                                                                                                                                                                                                               |  | Qty                                   |  | Item of Import                             |  | Qty                  |  |
|                                                                                                                                                               | Oleoresin Turmeric                                                                                                                                                                                                                                           |  | 5.33 MT                               |  | Turmeric                                   |  | 35.70 MT             |  |
| This decision is applicable for this licence only.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                                                                                                                                                                                                                              |  |                                       |  |                                            |  |                      |  |

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| 30 | Case No.:32/25/83-ALC1/2011                                                                                                                                                                                                     | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | Status:Case Deferred     |
|    | HQ File :01/83/050/00469/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00034/AM12/       | Lic.No/Date:1010044669<br>02.08.2011       | Defer<br>Date:04.04.2012 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                       |                                            |                          |

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| 31 | Case No.:33/25/83-ALC1/2011                                                                                                                                                                                                     | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | Status:Case Deferred     |
|    | HQ File :01/83/050/00470/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00033/AM12/       | Lic.No/Date:1010044668<br>02.08.2011       | Defer<br>Date:04.04.2012 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                       |                                            |                          |

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| <b>Case No.:</b> 34/25/83-ALC1/2011 | Party Name:KANCOR INGREDIENTS | Meet No/Date:49/83-ALC1/2011 | <b>Status:</b> Case |
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| 32 |                                                                                                                                                                                                                                                             | LIMITED                         | 07.03.2012                           | Approved    |
|    | HQ File :01/83/050/00471/AM12/                                                                                                                                                                                                                              | RLA File :10/24/040/00032/AM12/ | Lic.No/Date:1010044667<br>02.08.2011 | Defer Date: |
|    | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/02/09-10/10933 dt. 7.2.2012, the Committee decided to approve the case at 16.55% yield as under:- |                                 |                                      |             |
|    | Item of Export                                                                                                                                                                                                                                              | Qty                             | Item of Import                       | Qty         |
|    | Oleoresin Black Pepper                                                                                                                                                                                                                                      | 29.73 MT                        | Light Black Pepper (Light Berries)   | 179.68 MT   |
|    | This decision is applicable for this licence only.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.                                                                                               |                                 |                                      |             |

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| 33 | <b>Case No.:35/25/83-ALC1/2011</b>                                                                                                                                                                                              | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00472/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00035/AM12/       | Lic.No/Date:1010044670<br>02.08.2011       | Defer Date:04.04.2012       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                       |                                            |                             |

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| 34 | <b>Case No.:12/25/83-ALC1/2011</b>                                                                                                                                                                                                                               | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:49/83-ALC1/2011<br>07.03.2012                                                                                                           | <b>Status:Case Approved</b>                                                      |
|    | HQ File :01/83/050/00449/AM12/                                                                                                                                                                                                                                   | RLA File :08/24/040/00104/AM12/       | Lic.No/Date:0810102094<br>03.08.2011                                                                                                                 | Defer Date:                                                                      |
|    | <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/30/2006-Ch.II dated 13.12.2011 the Committee decided to approve the case as under :- |                                       |                                                                                                                                                      |                                                                                  |
|    | Export Item                                                                                                                                                                                                                                                      | Qty.                                  | Import Item                                                                                                                                          | Qty.                                                                             |
|    | Direct Black 170 (Dye content 65%)                                                                                                                                                                                                                               | 1 Kg                                  | 1. 4,4 Diamino Benzanilide<br>2. H Acid<br>3. Aniline Oil<br>4. Meta Amino Phenol<br>5. Meta Phenylene Diamine<br>6. Sodium Nitrite<br>7. Gamma Acid | 0.189 Kg<br>0.133 Kg<br>0.078 Kg<br>0.046 Kg<br>0.046 Kg<br>0.181 Kg<br>0.100 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 35 | <b>Case No.:</b> 36/25/83-ALC1/2011                                                                                                                                                                                             | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00473/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00030/AM12/        | Lic.No/Date:1010044697<br>03.08.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                                 |

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| 36 | <b>Case No.:</b> 11/25/83-ALC1/2011                                                                                                                                                                                             | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00448/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00038/AM12/        | Lic.No/Date:1010044741<br>04.08.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.4.2012. |                                        |                                            |                                 |

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| 37 | <b>Case No.:</b> 9/25/83-ALC1/2011                                                                                                                                                                                                                                                                                                         | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00446/AM12/                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00449/AM12/   | Lic.No/Date:0310652057<br>07.09.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2011 issued by Deptt. of C&PC(Chem Div.). Reminder dated 17.2.2012 issued by this office. Accordingly the case may be re-listed on 4.4.2012. |                                   |                                            |                                 |

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| 38 | <b>Case No.:</b> 3/41/83-ALC1/2011                                                                                                                                                                                                                                                   | Party Name:VASANT CHEMICALS PRIVATE LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00727/AM12/                                                                                                                                                                                                                                                       | RLA File :09/24/040/00300/AM12/             | Lic.No/Date:0910049279<br>10.10.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.1.2012. The Committee decided to issue D.O. letter to PC.Div. Accordingly the case may be re-listed on 4.4.2012. |                                             |                                            |                                 |

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| 39 | <b>Case No.:1/33/83-ALC1/2011</b>                                                                                                                                                                                                 | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00567/AM12/                                                                                                                                                                                                    | RLA File :03/95/040/00623/AM12/         | Lic.No/Date:0310663838<br>08.11.2011       | Defer<br>Date:04.04.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accorsdingly the case may be re-listed on 4.4.2012. |                                         |                                            |                             |

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| 40 | <b>Case No.:5/45/83-ALC1/2011</b>                                                                                                                                                                                                        | Party Name:SPAN DIAGNOSTICS LTD | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00780/AM12/                                                                                                                                                                                                           | RLA File :52/24/040/00033/AM12/ | Lic.No/Date:5210037002<br>15.11.2011       | Defer<br>Date:04.04.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.4.2012 |                                 |                                            |                             |

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| 41 | <b>Case No.:1/37/83-ALC1/2011</b>                                                                                                                                                                                              | Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00638/AM12/                                                                                                                                                                                                 | RLA File :03/94/040/00772/AM12/                         | Lic.No/Date:0310668510<br>02.12.2011       | Defer<br>Date:04.04.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 16.2.2012. Accordingly the case may be re-listed on 4.4.2012. |                                                         |                                            |                             |

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| 42 | <b>Case No.:2/37/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                   | Party Name:RUSHABH INVESTMENT PVT. LTD. | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00639/AM12/                                                                                                                                                                                                                                                                                      | RLA File :31/83/040/00178/AM12/         | Lic.No/Date:3110051775<br>07.12.2011       | Defer<br>Date:04.04.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.2.2012 issued by DIPP. Reminder dated 15.3.2012 issued by this office. Accordingly the case may be re-listed on 4.4.2012. |                                         |                                            |                             |

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| 43 | <b>Case No.:6/45/83-ALC1/2011</b> | Party Name:CORTICA MFG ( INDIA ) PVT LTD | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00781/AM12/    | RLA File :04/24/040/00235/AM12/          | Lic.No/Date:0410131679<br>14.12.2011       | Defer<br>Date:04.04.2012    |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.2.2012. Accordingly the case may be re-listed on 4.4.2012.

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| 44 | <b>Case No.:</b> 7/45/83-ALC1/2011                                                                                                                                                                                               | Party Name:ARJUN CHEMICALS PVT. LTD., | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00782/AM12/                                                                                                                                                                                                   | RLA File :04/24/040/00258/AM12/       | Lic.No/Date:0410131952<br>22.12.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 4.4.2012. |                                       |                                            |                                 |

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| 45 | <b>Case No.:</b> 5/41/83-ALC1/2011                                                                                                                                                                                               | Party Name:MANGALORE MINERALS PVT LTD | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00729/AM12/                                                                                                                                                                                                   | RLA File :31/83/040/00194/AM12/       | Lic.No/Date:3110052134<br>28.12.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 4.4.2012. |                                       |                                            |                                 |

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| 46 | <b>Case No.:</b> 6/41/83-ALC1/2011                                                                                                                                                                                                                                                                                  | Party Name:JAWAHAR SAW MILLS PRIVATE LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00730/AM12/                                                                                                                                                                                                                                                                                      | RLA File :03/94/040/00870/AM12/              | Lic.No/Date:0310673460<br>29.12.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.2.2012 issued by DIPP. Reminder dated 15.3.2012 issued by this office. Accordingly the case may be re-listed on 4.4.2012. |                                              |                                            |                                 |

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| 47 | <b>Case No.:</b> 7/41/83-ALC1/2011                                                                                                                                                                                              | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00731/AM12/                                                                                                                                                                                                  | RLA File :31/83/040/00192/AM12/   | Lic.No/Date:3110052159<br>29.12.2011       | Defer<br>Date:04.04.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 4.4.2012. |                                   |                                            |                                 |

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|  | <b>Case No.:</b> 3/45/83-ALC1/2011 | Party Name:PARIJAT INDUSTRIES (INDIA) | Meet No/Date:49/83-ALC1/2011 | <b>Status:Case</b> |
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|                                                                                                                                                                                                                                                                                 | PVT.LTD.,                       | 07.03.2012                           | Approved    |
| HQ File :01/83/050/00778/AM12/                                                                                                                                                                                                                                                  | RLA File :33/24/040/00016/AM12/ | Lic.No/Date:3310021081<br>29.12.2011 | Defer Date: |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No. 15022/11/2010-Ch.II dated 3.5.2011 the Committee decided to approve the case on repeat basis as under :- |                                 |                                      |             |
| Export Item                                                                                                                                                                                                                                                                     | Qty.                            | Import Item                          | Qty.        |
| Mancozeb 64% WP + Metalaxyl 8% WP (Victory)                                                                                                                                                                                                                                     | 1 Kg                            | 1. Mencozeb Technical 85%            | 0.768 Kg    |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                         |                                 |                                      |             |

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| Case No.:4/45/83-ALC1/2011     | Party Name:COOKSON INDIA PVT. LTD. | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | Status:Case<br>Approved |
| HQ File :01/83/050/00779/AM12/ | RLA File :04/24/040/00245/AM12/    | Lic.No/Date:0410132585<br>06.01.2012       | Defer Date:             |

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 6.3.2012 the Committee decided to approve the case as under :-

Export Item

| S.No. | Description of Item                                                                                                                                                       | Quantity |
|-------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|
| 1.    | Solder Paste Sn63/Pb37 OL 107E {Combination of Solder Powders (Powder with Sn63% /Pb37%-0.7257 Kg and powder with Tin 62%, Lead 36% Silver 2%-0.176 Kg) and Paste Fluxes} | 1 Kg     |

Import Item

| S.No. | Description of Item                                                                           | Quantity |
|-------|-----------------------------------------------------------------------------------------------|----------|
| 1.    | Solder Powder Sn 63%, Pb 37%, Solder Powder with the combination of Tin and Lead Tin 63% Lead | 0.733 Kg |

|                                                                                                           |                                                                                                                           |           |
|-----------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------|-----------|
|                                                                                                           | 37%                                                                                                                       |           |
| 2.                                                                                                        | Solder Powder Sn 62%, Pb 36%, Ag 2% Solder Powder with the combination of Tin, Lead and Silver Tin 62% Lead 36% Silver 2% | 0.178 Kg  |
| 3.                                                                                                        | Paste flux 361 NA HV                                                                                                      | 0.0495 Kg |
| 4.                                                                                                        | Paste flux 361 NA LV                                                                                                      | 0.0495 Kg |
| - RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                                                                                           |           |

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| 50 | <b>Case No.:</b> 1/45/83-ALC1/2011                                                                                                                                                                                              | Party Name:THERMAX LTD.,        | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00776/AM12/                                                                                                                                                                                                  | RLA File :31/83/040/00203/AM12/ | Lic.No/Date:3110052603<br>25.01.2012       | Defer<br>Date:04.04.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 4.4.2012. |                                 |                                            |                                        |

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| 51 | <b>Case No.:</b> 8/45/83-ALC1/2011                                                                                                                                                                                              | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00783/AM12/                                                                                                                                                                                                  | RLA File :03/95/040/00874/AM12/   | Lic.No/Date:0310678893<br>27.01.2012       | Defer<br>Date:04.04.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 4.4.2012. |                                   |                                            |                                        |

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| 52 | <b>Case No.:</b> 9/45/83-ALC1/2011                                                                                                                                                                                              | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00784/AM12/                                                                                                                                                                                                  | RLA File :03/95/040/00875/AM12/         | Lic.No/Date:0310679197<br>30.01.2012       | Defer<br>Date:04.04.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 4.4.2012. |                                         |                                            |                                        |

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| 53 | <b>Case No.:</b> 10/45/83-ALC1/2011 | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00785/AM12/      | RLA File :03/95/040/00898/AM12/      | Lic.No/Date:0310679205<br>30.01.2012       | Defer<br>Date:04.04.2012               |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 4.4.2012.

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| 54 | <b>Case No.:</b> 1/49/83-ALC1/2011                                                                                                                                                                                                       | Party Name:UNI KLINGER LIMITED, | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00893/AM12/                                                                                                                                                                                                           | RLA File :31/83/040/00233/AM12/ | Lic.No/Date:3110053102<br>22.02.2012       | Defer<br>Date:04.04.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.4.2012 |                                 |                                            |                                        |

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| 55 | <b>Case No.:</b> 2/49/83-ALC1/2011                                                                                                                                                                                                       | Party Name:NOCIL LIMITED        | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00894/AM12/                                                                                                                                                                                                           | RLA File :03/95/040/00850/AM12/ | Lic.No/Date:0310683190<br>23.02.2012       | Defer<br>Date:04.04.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.4.2012 |                                 |                                            |                                        |

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| Case No.:3/49/83-ALC1/2011                                                                                                                                                                                                                                      | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:49/83-ALC1/2011<br>07.03.2012 | Status:Case<br>Approved |
| HQ File :01/83/050/00895/AM12/                                                                                                                                                                                                                                  | RLA File :03/94/040/01039/AM12/           | Lic.No/Date:0310683507<br>24.02.2012       | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 28.2.2012 the Committee decided to approve the case as under :- |                                           |                                            |                         |
| Export Item                                                                                                                                                                                                                                                     | Qty.                                      | Import Item                                | Qty.                    |
| Solar PPS OH 8000                                                                                                                                                                                                                                               | 1 Kg                                      | 1. Epichlorohydrin<br>2. Pyridine          | 0.501 Kg<br>0.405 Kg    |
| Solar BEO 252                                                                                                                                                                                                                                                   | 1 Kg                                      | Butynediol                                 | 0.706 Kg                |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                         |                                           |                                            |                         |

Date:14.03.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer